

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,
Principal District and Sessions Judge,
Perambalur.**

**Thursday, this the 20th day of August, 2020.
E. Bail No.530/2020**

Venkadachalam, 58/2020,(A-1),
S/o.Sellamuthu,
Olaipadi Village,Kunnam Taluk,
Perambalur District.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,
Kunnam P.S-Cr.No.1033/2020.
Offence U/S.147, 148, 294(b), 323, 324, 506(ii) IPC r/w Section 4 of TNPHW Act,
2002.

... Respondent/Complainant.

This petition coming on this day before me for order in the form of e-bail by Thiru.P.Sakthivel, Advocate for the petitioner and the Public Prosecutor for the State and upon hearing for them, this Court has delivered the following...

ORDER

This petition has been filed U/s 438(ii) Cr.P.C. for modification of conditions.


2. The petitioner stated in his petition that this Court has already granted anticipatory bail on condition that the petitioner shall appear and sign before the learned District Munsif-cum- Judicial Magistrate, Veppanthattai daily at 10.00 a.m. for one month and he is obeying the condition from 05.08.2020 without fail and he is aged and his village is 60 km away from Veppanthattai Court. Due to spreading of Covid-19, it is very difficult to obey the conditions regularly. Hence the petitioner has come forwarded with this petition seeking to modify the condition that he shall appear and sign before the Kunnam Police Station for the remaining days.

3. The petitioner's Counsel argued that the petitioner is aged person and he is residing at Olaipadi village and the distance between the village and the Veppanthattai Court is around 60 km. Considering the age of the petitioner and spreading of Covid-19, the condition may be modified.

4. The learned Public Prosecutor stated in his reply that the petitioner is obeying the condition from 05.08.2020 to 19.08.2020 and first stage of investigation was completed.

5. A careful perusal that the petitioner is obeying the condition for the past 15 days in District Munsif-cum- Judicial Magistrate Court, Veppanthattai. Due to Corona increasing in the District, the petitioner is far away to Veppanthattai, he could not able to travel. Hence this Court may be modified in the earlier petition. The learned Public Prosecutor has stated that this Court already lenient condition has been given for only signed before the learned District Munsif-cum- Judicial Magistrate, Veppanthattai for 30 days. Now he is obeying the condition 15 days alone. Considering the same and pandemic situation, this Court modified the condition that the petitioner shall appear and sign before the Kunnam Police Station for the remaining days.

Pronounced by me in open Court, this the 20th day of August, 2020.


Principal District and Sessions Judge,
Perambalur.

Copy through e-mail:

1. The Judicial Magistrate, Additional Mahila Court, Perambalur,
2. The District Munsif-cum- Judicial Magistrate, Veppanthattai.
3. The Public Prosecutor, Perambalur.
4. The Sub- Inspector of Police, Kunnam P.S.
5. The Advocate for the petitioner.